

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 05
(IB)-667(ND)/2019

IN THE MATTER OF:

M/s. Renu Proptech Pvt. Ltd.	Applicant/petitioner
v.		
Red Topaz Real Estate Pvt. Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 09.06.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANAGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	Mr. Piyush Singh, Mr. Aditya Parolia, Mr. Akash Srivastava, Advs.
For the RP	Mr. Vikas Garg, RP Mr. Rakesh Kumar, Adv.

ORDER

IA-2108/2020

Resolution Professional is hereby directed to file written submissions by next date of hearing.

List this application for hearing on 23.06.2020.

-Sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-Sd-

(HEMANT KUMAR SARANAGI)
MEMBER (TECHNICAL)